

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
(IB)-996(ND)2020

Contt. pett.- 47/2023, IA-2472/2023, IA-3144/2023,
IA-3248/2023, IA-3383/2023, IA-3713/2023

IN THE MATTER OF:

Tulsi Nandan Kant Bansal ... **Appellant**

Versus

P.G Advertising Pvt. Ltd. ... **Respondent**
{erstwhile Prabhatam Advertising Private
Limited}

Under Section: 7 of IBC, 2016

Order delivered on 30.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the RP : Adv. Sikhar Tiwari, Adv. Abhishek Anand, Adv.
Karan Kohli

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Contt. pett.- 47/2023, IA-2472/2023, IA-3144/2023, IA-3248/2023, IA-3383/2023, IA-3713/2023: As the judicial work in the Principal Bench has been ordered to be suspended for half day i.e. in the afternoon, the hearing in captioned matter is deferred to 16.05.2024. The RP is directed to remain present physically on the next date of hearing.

List on 16.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)